

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 243/MP/2024 along with IA Nos. 58/2024 & 79/2024**

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking for quashing / setting – aside of the bill/ invoice dated 12.3.2024 issued by the Central Transmission Utility of India Limited (CTUIL) for alleged relinquishment compensation upon the Petitioner i.e. Adani Wind Energy Kutch One Limited, amongst other reliefs.

Petitioner : Adani Wind Energy Kutchh One Limited (AWEKOL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

**Petition No. 309/MP/2024**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoice dated 12.3.2024 raised by the Respondents on the Petitioner towards relinquishment charges pursuant to the order dated 8.3.2019 passed by this Commission in Petition No. 92/MP/12015.

Petitioner : MEIL Anpara Energy Limited (MAEL)

Respondents : Powergrid Corporation of India Limited and Ors.

Date of Hearing : **10.12.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Sanjay Sen, Senior Advocate, MAEL & AWEKOL  
Shri Avijeet Lala, Advocate, MAEL  
Shri Chandan Kumar, Advocate, MAEL  
Ms. Ritika Singhal, Advocate, MAEL  
Ms. Mandakini Ghosh, Advocate, MAEL  
Ms. Neha M. Dabral, Advocate, MAEL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Arshiya, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Ms. Kavya Bhardwaj, CTUIL  
Shri Ranjeet Rajput, CTUIL  
Shri Hari Babu V, CTUIL

**Record of Proceedings**

At the outset, learned counsel for the Petitioners submitted that besides these Petitions, certain other Petitions have also been filed before the Commission

involving/raising similar issues and challenging the belated bill/invoice raised by CTUIL towards the relinquishment charges. Learned senior counsel, accordingly, urged that all these matters may be taken up together for the hearing as involve/raise similar issues for the determination. Learned counsel for the Respondent, CTUIL did not oppose the said request and submitted that CTUIL will tender a list of such cases for their listing. Learned counsel of the Respondent, CTUIL also requested that, for the sake of convenience, the parties may be asked to file the advance written submissions, including the relevant case laws, on the issues involved.

2. The Commission directed the CTUIL to file the following information on an affidavit within two weeks:

- a) Its response to the specific contention of the Petitioner in its affidavit dated 5.12.2024 that the transmission line through, which LTA was granted to the Petitioner, does not exist anymore, therefore, there was no stranding capacity when the Petitioner relinquished its LTA.
- b) The detailed calculations of the relinquishment charges raised on to the Petitioner.

3. The Commission further directed the Petitioner to clarify on an affidavit within two weeks that in prayer (a) and (b) “order dated 8.3.2019 in Petition No. 92/MP/2019” has been mentioned. It seems, there is a typo error and the Petition No. should be 92/MP/2015. The Petitioner to clarify the same and modify its prayer accordingly.

4. Considering the submissions made by learned senior counsel and learned counsel for the parties, the Commission deemed it appropriate to take up all such similar Petitions together for the hearing. The Commission also permitted the parties to file their respective advance written submissions, if any, within three weeks with a copy to the other side. The interim directions issued in these matters will continue till the next date of the hearing.

5. The present matters, along with similar matters, namely Petition Nos. 304/MP/2024, 309/MP/2024, and 243/MP/2024 will be listed for the hearing on **30.1.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**